

Security Guards and revenue staff have been posted to keep watch and ward on DDA land. As soon as an attempt is made to encroach on DDA land, the same is removed with the help of land protection machinery. During the period 1993-94, DDA has reclaimed 859 acres of land.

Municipal Corporation of Delhi:

According to MCD, about 950 Sq. yards land of MCD in Narela Zone, the market price of which is approximately Rs. 10.00 lakhs, is reported to be under unauthorised occupation.

MCD has reclaimed 50 Sq. yards land in Narela Lampur Road till 1-12-1994. 100 Sq. yard land could not be got vacated due to strong public resistance. The remaining land is under litigation in the Court of Law.

Land & Development Office, Delhi Cantonment, Central Public Works Deptt. and the New Delhi Municipal Council have reported that no land under their control is under occupation of land Mafia.

[English]

Term "My Lord"

1175. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the form of addressing Judges in various courts continues to be as it existed during British Rule in India;

(b) whether the terms "My Lord" and "Your Honour" are mandatory form of addressing a Judges in a court;

(c) whether the Government have made any thinking towards such British-days traditions, including the Dress that Judges are required to wear-like gown, wig headgear etc.;

(d) if so, the details thereof; and

(e) if not, reasons for not introducing Indian ethos and culture in this sphere?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (e) The form of addressing Judges in various Courts have evolved over the years between the Bar and the Bench and it would be appropriate that any change or reform should emanate from these sources.

Power through wind

1176. DR. K.V.R. CHOWDARY: Will the PRIME MINISTER be pleased to state:

(a) the details of estimated cost of power produced through wind energy during the year 1994-95;

(b) whether the cost of the power produced through wind energy is cheaper than power produced through other sources of non-conventional energy; and

(c) if so, the target fixed for power production through wind energy during the year 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF

NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) The average cost of wind power generation is generally in the range of Rs. 2.00-2.50 per unit, depending upon the site.

(b) The cost of generation from wind compares favourably with power produced from other non-conventional energy sources.

(c) A goal of 85 MW has been fixed for wind power projects for 1994-95.

Policy of Constructing Bungalows in Cantonments

1177. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether the proposal to liberalise the existing policy of construction and repairs of bungalows in cantonment areas is under consideration of the Government;

(b) if so, the main features thereof; and

(c) the time by which a final decision is likely to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) to (c) There are restrictions on construction/repairs of bungalows only on land/sites belonging to Government and given out on "Old Grant" terms. There is an ongoing reappraisal of the present policy. The final decisions of Government on the issue cannot be anticipated at this stage.

Bench of Madras High Court

1178. SHRI K. RAMAMURTHEE TINDIVANAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to set up a Bench of Madras High Court in Madurai; and

(b) if so, the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) and (b) The Government of India can take action in the matter only when a specific, complete proposal is received from the Government of Tamil Nadu, in the light of recommendations of the Jaswant Singh Commission, in consultation with the Chief Justice of Madras High Court. No such proposal has been received from the State Government.